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Goetze (India) Limited, Bangalore Vs State of Karnataka

Court: Karnataka High Court

Date of Decision: March 23, 2007

Acts Referred: Central Sales Tax Act, 1956 â€" Section 14

Karnataka Sales Tax Act, 1957 â€" Section 5(4)

Citation: (2009) 67 KarLJ 467

Hon'ble Judges: Anand Byrareddy, J; R. Gururajan, J

Judgement

@JUDGMENTTAG-ORDER

R. Gururajan, J.-The assessee is before us aggrieved by the order of the Tribunal dated 6-3-2004 passed in STA Nos. 833 of 1998, 1164 of

1998, 207 of 2001, 246 of 2001 and 350 of 2002 (Goetze India Limited, Bangalore v State of Karnataka, 2004(56) Kar. L.J. 542 (Tri.) (FB)).

2. The facts in brief are as under in terms of the synopsis made available to us:

The petitioner is engaged in the processing activity for conversion of Cast Iron Boring Chips and Scraps into unmachined and unpolished Cast Iron

Castings in the form of Groove Insert Sleeves which were sold to M/s. Escorts Mahle Limited, Bangalore. The chemical composition and micros

structure of the Cast Iron Boring Chips and Scraps are the same as that of the Groove Inserts Sleeves in unmachined and unpolished form. M/s.

Escorts Mahale Limited after effecting purchases of such unmachined unpolished Cast Iron Groove Insert Sleeves coverts the same by a series of

processes into Groove Insert Sleeves in finished form which go into the Carrier Type Piston. M/s. Escorts Limited effected purchase of Cast Iron

Groove Insert Sleeves only in unmachined and unpolished (crude) form which is already mixed/blended with nickel, silicon and copper etc. M/s.

Escorts Mahle Limited, Bangalore, Cuts and Machines these groove insert sleeves is crude form to obtain the final saleable finished products in

their hands.

3. Cast Iron Boring Chips and Scraps are used as the basic raw material for making the castings of Groove Insert Sleeves in crude form. The

petitioner states that as both input ""scrap"" and the output ""Groove Insert Sleeves"" in unmachined form are falling under single sub-entry of declared

goods listed under Section 14 of the Central Sales Tax Act, 1956, they are to be treated as one and the same and consequently no tax should be

levied on the ""Groove Insert Sleeves in unmachined form"" in the hands of the petitioner.

4. The rough castings which are obtained after the processes for conversion of Cast Iron Boring Chips and Scraps into cast iron resist scrap in

unmachined and unpolished groove insert sleeves form will have to be further processed by M/s. Escorts Mahle Limited before the said goods can

be used as end products or as marketable commodities.

5. According to the experts, Cast Iron Resist Scraps is nothing but Cast Iron Scrap and therefore, both goods namely cast iron boring chips and

scraps and cast iron resist scraps in Groove Insert Sleeves in unmachined unpolished form are to be considered as declared goods. The Cast Iron

resist scrap in unmachined and unpolished form namely, Groove Insert Sleeves continues to be cast iron as one of the declared goods enumerated

under Section 14 of the CST Act thereby, attracting the provisions of Section 15 of the said Act. Cast Iron casting is only in its basic or crude

form and the same continues to be Cast Iron as contemplated under Section 14 of the CST Act.

6. An assessment order was passed against the petitioner and thereafter, the matter was revised by the authorities. Ultimately, the matter reached

the Tribunal. The Division Bench of the Tribunal has chosen to refer the same to a Full Bench of the Tribunal. A Full Bench after hearing has

chosen to pass the following order at page No. 77 reading as under:

In result, all the five appeals are allowed in part. The Assessing Authority is directed to issue revised demand notices for tax liabilities for all the 5

years in terms of this common judgment. It is also declared here that the matter of forfeiture of excess collected taxes if any are kept open to the

Assessing Authority for action. In such an eventuality, the matters of consequential refund that may arise thereafter are to be considered. On the

minor issues raised by the appellant, the Assessing Authority is instructed to follow the guidelines as noted in the body of this judgment at paras 62,

63 (sub-paras 1 to 5). The appellant is instructed to appear before the Assessing Authority on 2-4-2004 to prefer his minor claims and to furnish

all details and certificates and assist and facilitate issuing of revised demand notices for all the 5 years.

The office is instructed to send back the LCRs immediately.

The appeals are disposed accordingly. No costs"".

This order is challenged before us. The following four questions are raised by the petitioner in the light of the order of the Tribunal:

(1) Whether the order passed by the Appellate Tribunal is illegal and unsustainable in law as passed in contravention of the provisions of Section

15(a) of the CST Act, 1956, for holding that the purchase tax as well as sales tax is leviable under Entry 2 of Fourth Schedule of the KST Act,

1957, in respect of the declared goods, viz., on purchase of Cast Iron Scrap and on sale of cast iron rough castings in view of the judgment of the

Supreme Court in the case of Vasantham Foundry v Union of India and Others, (1995)99 STC 87 (SC)?

(2) Whether the Appellate Tribunal was right in law in confirming the levy of purchase tax under Section 5(1) of the KST Act at 10% in the light of

the provisions of contained in Section 5(4) of the KST Act and the restrictions contained in Section 15(a) of the CST Act for the assessment year

1995-96?

(3) Having held in para 30 of the order that the purchase and sale being that of cast iron and cast iron rough castings as one and the same, whether

the Appellate Tribunal was right in law in invoking two different entries in Entry 2 to the Fourth Schedule of the KST Act, 1957 for levying tax on

purchase as well as on the sale of the declared goods?

(4) Whether the Appellate Tribunal was right in law in holding that a new commercial commodity came out of the processing as a commercial

product and treating such process as manufacture as opposed to their finding at para 30 of the order, to invoke the levy of tax under two entries of

Fourth Schedule to KST Act?

- 7. We have heard Sri Sarangan, learned Senior Counsel appearing for the petitioner.
- 8. He would take us through the provisions of the law as applicable to the facts and circumstances of the case to show that though the Tribunal has

accepted the case of the petitioner, still the Tribunal in the light of explanation has chosen to levy tax in the case on hand. According to him, the

levy of tax is not available and there is no power or jurisdiction in a matter like this. He would question the jurisdiction of the authorities in the light

of the CST and KST Act in terms of the submissions made before us. He would say that his client is not liable to pay any tax as against the tax

payable in terms of the impugned order.

- 9.Per contra, Smt. S. Sujatha, learned Government Advocate would support the order.
- 10. After hearing, we have carefully perused the material on record.
- 11. The Tribunal has chosen to frame five questions in para 31 reading as under:
- (1) Is there a manufacturing activity in the level of the appellant? -Yes.
- (2) An equation between input, scrap, etc., with the manufactured product i.e., sleeves, is it acceptable? -No.
- (3) Whether the manufactured products mainly named as Groove Insert Sleeve, Cast Iron Sleeve can be considered as C.I. Rough castings? -Yes.
- (4) Is the appellant liable for purchase tax on his consumption of scrap, borings, turning, cuttings etc.? -Yes.

(5) What is the fitment of the manufactured products under the schedule or provision of the KST Act? -Declared goods falling under Entry 2(a)(i).

The Tribunal in its order has chosen to refer to various case-laws and thereafter, has considered issue by issue for the purpose of consideration of

the case. The Tribunal has chosen to answer questions 1 and 3 to 5 in affirmative and question 2 in the negative and the Tribunal has finally chosen

to allow the appeal in part. A reading of the order of the Tribunal would show that the Tribunal is fully justified in passing the order in the given

circumstances. Mr. Sarangan, learned Senior Counsel would say that the findings are in his favour. But what is questioned is the jurisdiction and

power in the case on hand. In the normal circumstances, we would have considered the same. But, it is unfortunate that this is only a revision

petition filed by the petitioner against the order of the Tribunal. The revision petition cannot be enlarged to consider as sought to be argued before

us. Moreover, the Tribunal after taking into consideration the material on record and in the circumstances has chosen to provide relief in terms of

its findings while considering issue 3. In these circumstances, we accept the order of the Tribunal. However, we deem it proper to observe that it is

open for the petitioner to work out its remedy with regard to want of jurisdiction or power in a manner known to law and according to law. We

have not expressed any opinion with regard to that aspect of the matter. All the four questions are not answered in the given circumstances and in

the facts and circumstances of the case. No costs.